



DIVISION BENCH
COURT - II

P-111

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/354(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI ARVIND DEVANATHAN**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06TH OCTOBER, 2023, 10:30 A.M

IN THE MATTER OF	M/S ATTAL PLASTICS VS MANALI VINTRADE PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Mr. Prateek Yadav, Adv.] For the Operational Creditor

Mr. Joy Saha, Sr. Adv.] For the Corporate Debtor

Mr. Venamra Mahaseth, Adv.]

Mr. Himanshu Kumar, Adv.]

Mr. Shivam Gautam, Adv.] For Corporate Debtor/Respondent

Mr. Sunil Kumar Singhania, Adv.] For one of the Operational Creditor

Ms. Kalpana Singhania, Adv.]

ORDER

1. Ld. Sr. Counsel/Counsel for the parties present.
2. Two Demand Drafts is handed over to the Ld. Counsel for the Operational Creditor who accepts the drafts. The principal amount payable by the Ld. Sr. Counsel appearing for the Corporate Debtor. Copies whereof is taken on record are as follows:

Demand Draft Nos.	Date	Amount (Rs.)
291569	04.10.2023	75.00.000/-
291570	04.10.2023	85,56,476/-

3. Ld. Counsel appearing for the Operational Creditor submits that they like to claim interest and seeks liberty to pursue it in the appropriate forum.
4. In view of such, this C.P. (IB)/354(KB)2022 is dismissed as withdrawn with a liberty to the Operational Creditor to pursue its remedies in regard to the interest component, before any appropriate forum in accordance with law.

**Arvind Devanathan
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**